

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 195/MP/2017

Subject : Petition under Section 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of NRSS XXXI (B) Transmission Scheme under Tariff Based Competitive Bidding guidelines of Transmission Projects

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : NRSS XXXI (B) Transmission limited

Respondents : U.P Power Corporation Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NRSS
Ms. Ranjita Ramachandran, Advocate, NRSS
Ms. Astha Sharma, NRSS
Ms. Amal Nair, NRSS
Mr. Neeraj Verma, NRSS
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Swapna Sesadri, PSPCL
Ms. Parchita Choudhery, PSPCL
Ms. Ranjana Roy Gawai, Advocate TPDDL
Ms. Vasudha Sen, Advocate, TPDDL

Record of Proceeding

During the hearing, the learned counsels for the Petitioner and the Respondents, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)